## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CM No. 2108/2020 in OWP No. 1738/2017 CM No. 2109/2020 IA No. 01/2018 CM No. 6178/2019 c/w CPOWP No. 268/2018

Mohammad Shafi Dhar

.... Petitioner/Applicant(s)

Through:- Mr. Mian Tufail Ahmad, Advocate

V/s

J&K Bank Limited & ors.

....Respondent(s)

Through:-

Mr. A. Hanan, Advocate for R-1

to 3.

Mr. Farhat Zia, Advocate for R-4.

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

## **ORDER**

## CM No. 2108/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## CM No. 2109/2020

By way of this application, petitioner seeks permission of this Court to withdraw the writ petition alongwith contempt petition (CPOWP No. 268/2018). His statement is taken on record.

Allowed as prayed for.

Writ petition (OWP No. 1738/2017) and contempt petition (CPOWP No. 268/2018) are **dismissed** as withdrawn alongwith all connected applications.

(Sindhu Sharma) Judge

SRINAGAR 24.06.2020 Ram Murti

